

Government of Maharashtra, Government of India have decided to locate the fertilizer complex at Thal Vaishet in the Kolaba district of Maharashtra.

Action on Reports of Law Commission

*135. SHRI OM PRAKASH TYAGI:
DR. VASANT KUMAR
PANDIT:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the news item in the 'Indian Express' of 27th September, 1978. (Delhi Edition) and state:

(a) the reasons why Government have not taken any action on 37 reports of the Law Commission, out of 73 submitted from May 1956 to date:

(b) whether any steps are being taken to implement the recommendations of the Law Commission on matters not so far considered by Government; and

(c) if not, the reasons for neglecting these reports?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). The Law Commission has so far submitted 76 Reports and not 73. Legislation has been enacted to implement wholly or partly 36 Reports of the Law Commission. With regard to 4 Reports, no action was considered necessary. Some Bills which had been introduced to implement the Reports lapsed on the dissolution of the Lok Sabha. Other Reports are at various stages of consideration and/or implementation.

(c) Does not arise.

Prosecution of Firms for issuing Advertisements to Congress Souvenir

*136. SHRI N. SREEKANTAN

NAIR:

SHRI VAYALAR RAVI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have initiated prosecution against the officials of the firms for the violation of Company Law by issuing advertisements to Congress Souvenir; and

(b) if not, what are the reasons for the delay in initiating prosecution as declared by the Ministry many times?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) No, Sir.

(b) The matter is still under investigation by the Central Bureau of Investigation. In view of the magnitude of the work relating to the investigation and the large number of companies and witnesses involved being situated in different places all over the country, the investigation could not be completed so far. Further course of action can be decided after the receipt of and examination of the investigation report and other related matters.

Manufacture of Basic Drugs by M/s. Ranbaxy Laboratories

*137. DR. SAROJINI MAHISHI:
Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether M/s. Ranbaxy Laboratories were permitted to manufacture basic drugs from imported bulk drugs; and

(b) if so, the terms and conditions thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILI-

ZERS (SHRI H. N. BAHUGUNA): (a) and (b). A Statement showing the details of Industrial Licences granted (during the last three years) to M/s.

Ranbaxy Laboratories for the manufacture of bulk drugs required imported material is attached.

Statement

Sl. No.	No. and date of Industrial Licence	Item of manufacture	Main Conditions
1	2	3	4
1	C:IL:112(76) dt. 17-3-76	Ampicillin Trihydrate	<ol style="list-style-type: none"> 1. The import of 6-APA will be permitted only for a period of 2 years. 2. 30% of the bulk production shall be supplied to non-associated formulators.
2	C:IL:420(76) dt. 25-11-76	<ol style="list-style-type: none"> 1. Nalidixic Acid 2. Diloxamide and formulations thereof. 	<ol style="list-style-type: none"> 1. No foreign collaboration will be allowed for these basic drugs. 2. Import of bulk drugs viz. Nalidixic Acid and Diloxamide will be allowed for a period of 2 years depending upon indigenous availability; and 3. 30% of the production of bulk drugs shall be made available to non-associated formulators.
3	C:IL:41(77) dt. 2-2-77	<ol style="list-style-type: none"> 1. Chloroquin Phosphate 2. Cephalexin] 	<ol style="list-style-type: none"> 1. In regard to Chloroquin Phosphate, import of Ethoxy Methylene Malonic Ester and Novoldiamine will be allowed for the first year, while in the second year, the company should base their production of Chloroquin on their own Ethoxy Methylene Malonic Ester, and Novoldiamine should be obtained from other indigenous sources from 3rd year onwards. 2. In regard to Cephalexin, import of 7-ADCA will be restricted to such quantity as may be certified by the Drug Controller of India from year to year depending upon the lively requirements of this antibiotic. 3. 30% (Thirty percent) of the bulk drug shall be made available to the non-associated formulators not being manufacturers of these bulk drugs.

1	2	3	4
4 C:IL:123(77) dt. 12-4-77 Doxycycline & is Salts			<p>4. No import of technology will be permitted.</p> <p>1. 30% (thirty per cent) of the production of bulk drug shall be made available to the non-associated formulators not being the manufacturers of this drug.</p> <p>2. Import of bulk drug for formulation purposes will be allowed for a period of 2 (two) years only.</p>

Ring Railway for Bangalore

*138. SHRI P. RAJAGOPAL NAIDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether Karnataka Government have proposed a Ring Railway for Bangalore city;

(b) if so, the cost of the proposed Railway; and

(c) whether a survey has been conducted regarding that project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (c). No. Sir.

(b) Does not arise.

Delhi-Ahmedabad Broad Gauge Trains

*139. SHRI M. RAM GOPAL REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have ruled out Delhi-Ahmedabad broad gauge trains; and

(b) if so, what are the reasons therefor?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). The project for conversion of Delhi-Ahmedabad metre gauge line into broad gauge at a cost of Rs. 108 crores is an approved work and has been included in the Railway Budget. The project has not been dropped but will be taken up depending upon the availability of resources and consistent with our policy to complete first the projects which are already in hand instead of starting a large number of projects at the same time.

Drug Pricing Policy

*140. DR. MURLI MANOHAR JOSHI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have finalised the pricing policy of drugs and if so, the broad outlines thereof;

(b) whether Government are aware that several drug companies have expressed apprehension that they would incur heavy loss in formulations if the new pricing policy is implemented; and

(c) if so, what steps are being taken by Government in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Broad outlines of the New Pricing